

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1318 OF 2005

GOVERNMENT OF A.P. & ORS.

Appellant (s)

VERSUS

MOHD. NASRULLAH KHAN

Respondent(s)

(With prayer for interim relief and office report)

Date: 18/07/2005 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant(s)

Mr. P Vinay Kumar, Adv.

Mr. S. Bhaskaran, Adv.

Mrs.D. Bharathi Reddy,Adv.

For Respondent(s) Ms.K.Amareshwari, Sr. Adv.

Mr. B Ramana murthy, Adv.

Mrs. Anjani Aiyagari,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard the parties.

Learned counsel for the respondent states that pursuant to the impugned order, the respondent has been reinstated but back wages have not been paid as directed by the High Court.

Until further orders, payment of back wages directed by the High Court shall remain stayed.

